

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 339 of 2019**

**IN THE MATTER OF:**

**Satyanarayan Malu**

**...Appellant**

**Versus**

**Allahabad Bank & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Makarand D. Adkar, Mr. Dhaval Deshpande,  
Mr. Mustafa Ahmad Khan and Mr. Arnav Dangi,  
Advocates**

**For 1<sup>st</sup> Respondent:**

**Ms. Varsha Banerjee, Advocate**

**ORDER**

**02.05.2019** Learned counsel for the Appellant sought permission to withdraw the appeal with liberty to raise all the contentions before the Adjudicating Authority. Prayer is allowed.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc